NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 2
IA 1381/2024 In C.P. (IB)/465(MB)2023

CORAM:

SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**

HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **28.03.2024**

NAME OF THE PARTIES: **KAUSAR TEXTILE PRIVATE LIMITED VS VIDHANT REALTY PRIVATE LIMITED**

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA No. 1381/2024 –

1. Mr. Devul Dighe, Advocate appeared for the Applicant/RP.
2. The present application is filed on behalf of the Resolution Professional under Section 12(2) of the Insolvency and Bankruptcy Code (IBC), 2016 r/w Regulation 40 of the Insolvency & Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 for extension of the period of CIRP for 60 days.
3. Learned Counsel for the Applicant informs that resolution plan was received and they are under consideration of CoC, accordingly seeks 60 days extension of CIRP period.
4. In view of the aforesaid, we allow the 60 days extension of CIRP.
5. Accordingly, **IA No. 1381/2024** is **allowed** and **disposed of**.

Sd/- **Sd/-**

PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**

MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**

Sapna